

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 165 of 2017 (SZ)

Applicant(s)

Meenva Thanthai
K.R.Selvaraj Kumar,
Meenavar Nala Sangam
Rep., by its President,
M.R.Thiyagarajan,
Royapuram, Chennai.

Vs. Respondent(s)

The Secretary to Government,
Union of India,
Ministry of Environment and Forest,
New Delhi and 9 others

Legal Practitioners for Applicant(s)

Mr. K. Mageshwaran

Legal practitioners for respondent(s)

M/s.M.K. Subramanian and
E. Manoharan for R3 and R7
Mrs. H. Yasmeen Ali for R5

Note of the Registry	Orders of the Tribunal
Order No. 1	<p>Date: 27th July, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mr. M.K.Subramanian, the learned counsel takes notice for respondent Nos.3 and 7 and Mrs.H. Yasmeen Ali, the learned counsel takes notice for respondent No. 5 and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the respective learned counsel appearing for respondent Nos. 3, 5 and 7 within 2 days.</p> <p>Let the reply be filed by respondents 3, 5 and 7 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a</p>

period of one week thereafter.

Notice to respondent Nos. 1, 2, 4, 6, 8, 9 and 10 by Registered Post with acknowledgement due and dasthi.

The Tamil Nadu State Pollution Control Board is directed to depute a Senior Officer to inspect and verify the allegations and submit a Status Report within 2 weeks.

List the matter on 24.08.2017.

.....J.M.

(Justice M.S. Nambiar)

